

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) and (b). the modified project report on Ganga Barrage at Kanpur, incorporating all the outstanding observations of appraising agencies of Central Water Commission and findings of model studies has not been received from Government of Uttar Pradesh in Central Water Commission. While the barrage will enable water supply to Kanpur city, cooling water supply for power house and dry weather flow along the Ghats of Kanpur, the details and cost can be quantified after the modified proposal is formulated.

Relief to Unemployed Fisherman in Kerala

4562. SHRIMATI SUSEELAGOPALAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government have given any relief to the fisherman who are unemployed due to infliction of Epizootic Ulcerative syndrome (EUS) in the fish species in the Vembanad lake and the canals in Alleppey district, Kerala;

(b) if so, the details thereof; and

(c) the steps taken/proposed to be taken to help them since the people are reluctant to buy even the uninfected fish since the infection is still continuing?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) No, Sir.

(b) Does not arise.

(c) The Central Government have no proposal/Scheme at present to extend relief

to fishermen affected due to the incidence of Epizootic Ulcerative Syndrome.

Model Bill on Scientific Regulation of Water

4563. SHRI V. SOBHANADREESWARA RAO:
DR. K.V.R. CHOWDARY:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether a model bill for scientific regulation of water has been circulated to the State Governments for enactment of suitable legislation;

(b) if so, the action taken by the State Governments thereon;

(c) whether any scheme has been formulated for recharge of ground water; and

(d) if so, the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) and (b). A draft model bill on Ground Water control and regulation was circulated to the State Governments in 1970 for enactments of suitable Legislation. Only Gujarat has enacted some legislation albeit not in conformity with the model bill.

(c) and (d). A Central Sector Scheme for artificial recharge of ground water has been prepared by Central Ground Water Board for implementation during VIII Plan. The scheme envisages experimental studies in two State and operational recharge studies in two Union Territories. The State governments have also been advised to take up artificial recharge studies within their own plan in areas threatened by ground water depletion.